

## EXPORT OF MILITARY STORES

ACT NO. XVIII. OF 1841

(Rep., by Act 11 of 1878)

[30th August, 1841.]

*Passed by the Right Hon'ble the Governor General of India in Council, On the 30<sup>th</sup> August, 1841*

AN Act for consolidating and amending the enactments concerning the exportation of Military Stores.

I. It is hereby enacted, that Arms, Ammunition and Military Stores (with the exception of Arms in the possession of individuals for private use) shall not be exported, or otherwise taken from the Territories of the East India Company, without a license from a public Officer or Officers for each Presidency, to be indicated by the Governments of the respective Presidencies, for the purpose of granting such licenses, and a full compliance with all such rules and conditions as may be prescribed for the guidance of such Officer or Officers in regard to such exports by the aforesaid Governments respectively. And any Arms, Ammunition or Military Stores which any person shall export, or attempt to export, or take as aforesaid, contrary to this Act, Shall thereby become forfeited, on the award of the Officer or Officers authorized as aforesaid to grant licenses, or the Collector of Customs, and every person offending in the premises contrary to this Act shall be liable, on conviction before a Magistrate, to a penalty not exceeding 500 Rupees.

II. And it is hereby enacted, that any person who shall collect or keep in one place, or within place not exceeding three miles in distance from each other, any quantity of Gunpowder exceeding fifty pounds, without a license from such Officer as aforesaid, shall be liable, on conviction before a Magistrate, to a penalty not exceeding 500 Rupees, and such Gunpowder shall become forfeited on the award of the Officer or Officers authorized to grant licenses as aforesaid, or the Collector of Customs.

III And it is hereby enacted, that it shall be lawful for any of the Governments aforesaid, to allow at any Port or Ports, the exportation of Arms, Ammunition and Military Stores as aforesaid, without any such license as aforesaid, as they shall deem expedient.

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